

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

**LOK SABHA**  
**UNSTARRED QUESTION NO.4189**

**TO BE ANSWERED ON THURSDAY, THE 11.08.2016**

High Courts for Andhra Pradesh and  
Telangana

4189. SHRI ASADUDDIN OWAISI:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government is aware of the issue between Andhra Pradesh and Telangana regarding setting up of separate High Courts;
- (b) if so, the details thereof along with the reaction of the Government thereto;
- (c) whether the Government is aware of any suspension/resignation of Judges over the said impending issue and if so, the details thereof and the reaction of the Government thereto;
- (d) whether the Government has held any consultation with the respective States/Stakeholders on the issue and if so, the outcome thereof; and
- (e) the remedial steps taken/being taken by the Government to ensure smooth functioning of judiciary in both the States?

**ANSWER**  
**MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND**  
**INFORMATION TECHNOLOGY**

**(SHRI P.P. CHAUDHARY)**

(a) to (e) : The Andhra Pradesh Reorganisation Act, 2014, provides for setting up of a separate High Court for the State of Andhra Pradesh. The Act also provides that once separate High Court for the State of Andhra Pradesh is established, the existing High Court will go to the State of Telangana. Till such time the existing High Court i.e. the High Court of Judicature at Hyderabad will serve as common High Court for the States of Telangana and Andhra Pradesh.

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To enable the creation of separate High Court for the State of Andhra Pradesh, all necessary infrastructures such as Court buildings, quarters for the Judges and officials/staff of the Court has to be created by the State Government in consultation with the High Court of judicature at Hyderabad. The Central Government had requested the Chief Justice of the High Court and the Chief Minister of Andhra Pradesh to take all the necessary steps towards the creation of separate High Court for the State of Andhra Pradesh.

Presently the matter is sub-judice at the High Court of Judicature at Hyderabad for the States of Telangana and Andhra Pradesh.

The issues regarding subordinate judiciary in the States of Andhra Pradesh and Telangana is handled by the High Court of Judicature at Hyderabad in consultation with the State Governments.

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